

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2337/1990

New Delhi this the 21st Day of December, 1994

Hon'ble Mr. Justice S.C. Mathur, Chairman

Hon'ble Mr. P.T. Thiruvengadam, Member (A)

1. Shri Vinod Kumar, S/o Shri Virkhi Ram,
Casual Worker,
Delhi Doordarshan Kendra,
Sansad Marg, New Delhi.
2. Shri Suresh Prasad, S/o Shri D.P. Sharma,
Casual Worker,
Delhi Doordarshan Kendra,
Sansad Marg, New Delhi.
3. Shri Riaz Ahmed, S/o Shri Mohd. Takee,
Casual Worker,
Delhi Doordarshan Kendra,
Sansad Marg,
New Delhi.

... Applicants

(By Advocate: Shri KNR Pillai)

Vs.

1. Union of India,
through the Secretary,
Ministry of Information & Broadcasting,
New Delhi.
2. Union of India,
through the Secretary,
Dept. of Personnel & Training,
Ministry of Personnel, PG & Pensions,
New Delhi.
3. The Director General, Doordarshan,
Mandi House,
New Delhi-110 001.
4. The Director,
Delhi Doordarshan Kendra,
Sansad Marg,
New Delhi-110 001.

... Respondents

D R D E R (Oral)

Hon'ble Mr. S.C. Mathur, Chairman

The learned counsel for the applicants states that the application has become infructuous and therefore the applicants do not press it. The application is accordingly rejected as not pressed. There shall be no order as to costs. Interim Order, if any operating, shall stand discharged.

P. T. Thiruvengadam

(P.T. Thiruvengadam)
Member (A)

(S.C. Mathur)
Chairman